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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

R.A.No. 36 of 1997
in
O.A. No. 1525 of 1995

New Delhi, dated this the 18th February, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri D.K.Sharma,
MD-18, Pitampura,
New Delhi-110034.

... REVIEW APPLICANT

VERSUS

1. U.O.I. through
the Secretary,
Ministry of Defence,
New Delhi.
2. The Director,
Technical Dev. & Production (Air),
Ministry of Defence,
H Block, New Delhi.
3. Shri Y.R. Mahajan,
Addl. Director-in-Charge,
OCRIS, DTD & P(Air),
Ministry of Defence,
Vimanpura Post,
H.A.L.,
Bangalore-17.
4. The Secretary,
U.P.S.C.,
Dholpur House,
Shahjahan Road,
New Delhi.

... RESPONDENTS

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Perused the R.A.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any order/judgment/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. the applicant actually seeks to reargue the entire case, and appeal against our judgment, which is impermissible in law, as has been held by the Hon'ble Supreme Court in a catena of judgments including A.T.Sharma Vs. A.P.Sharma AIR 1979 SC 1047.

4. We reiterate our view that there are no good reason to intervene judicially in this matter ~~as~~^{as} Shri Mahajan's record was clearly superior to that of the applicant for this selection post.

5. The R.A. is therefore rejected.

AK
(DR. A. VEDAVALLI)
Member (J)

/GK/

Adige
(S.R. ADIGE)
Member (A)